

State v. Shariq Qureshi
FIR No. 324/13
PS. Mandawali

27.06.2020

Present: None for the State.
Ld. Counsel for accused Sh. Ajay Kumar.
IO / SI Santosh Kumar Yadav, PS. Mandawali.


Record perused.

The release warrant of accused was returned in original by Dy. Superintendent, Central Jail No.13, Delhi Prison, Mandoli. The Dy. Superintendent sought clarification regarding address details of the accused to avoid wrong release / illegal detention.

Pursuant to the communication dated 22.06.2020 of the Jail Superintendent, the IO was directed vide order dated 23.06.2020 to furnish relevant records.

IO / SI Santosh Kumar Yadav has filed his report along with copy of arrest memo of the accused.

Let release warrant be returned in original along with copy of report of IO and copy of arrest memo of the accused to the Jail Superintendent for needful. Copy of the release warrant be retained with case file. Copy of order be also sent to the Jail Superintendent.


(SUJIT SAURABH)
Duty MM/EAST/KKD
27.06.2020

Mohd. Moim v. State (GNT) Delhi
FIR No. 503/2011
PS. Mandawali
u/s 363/376 of IPC

27.06.2020

Present: None for the State.

Applicant Mohd. Moim in person along with Ld. Counsel
Sh. Vishal Raj.

Vide this application, the applicant has sought
permission to deposit the fine amount in terms of order dated
18.06.2020, passed by Hon'ble High Court of Delhi.

Application perused. Heard.

I have gone through the order dated 18.06.2020,
passed by Hon'ble High Court of Delhi.

Prayer of the applicant is allowed in terms of order
dated 18.06.2020.

The applicant has deposited fine amount of Rs.3000/-
(Three thousand only) against receipt No. 865568.

Application is accordingly, disposed off.

Copy of order be given dasti to the applicant, as

prayed.

*copy order & receipt
recd
27.6.2020
DB 11/2007*

(SUJIT SAURABH)
Duty MM/EAST/KKD
27.06.2020